

About the mobility, well, I think, there possibly we are wrongly comparing the local police with the border police because about the border police mobility, as far as their task is concerned I think we have given them sufficient vehicles for that.

SHRI SAMAR GUHA : May I know whether it is a fact that on 27th January, Sri Sukumar Roy of Ekinpur village of Bilonia district and on 30th January, Sri Kapa urang, Sri Rabi urang, Sri Pasu urang, Sri Jagu urang and Sri Briju urang of the village Sidhai of the Sadar sub-division of Tripura were kidnapped by East Pakistan Riflemen and, if so, whether since then, these kidnapped Indian citizens have been released and returned to India. If not, what steps have been taken by the Government to get them released and to bring them back to Indian territory.

SHRI Y. B. CHAVAN : I will require specific notice for that. I have not got the information now.

SHRIMATI TARKESHWARI SINHA : This Karimganj border area has become a very disturbed area and the Home Minister also is in the know of it. I would like to ask the Home Minister what special measures the Home Ministry is taking to see that this place is not infiltrated by the Pakistani people and contacts are made for reasons of subversion. What special steps is the Home Minister taking to see that this does not happen ?

SHRI Y. B. CHAVAN : As I said, in such matters, the special measures and ordinary measures are the same. There cannot be any special measures or ordinary measures cannot be less than special measures. The only question is that we will have to see that all along the border there is not any organised attempt to undertake any illegal activity. The illegal activity also includes smuggling. The smuggling is made use of for establishing contacts which, possibly, may go against the national interest also sometimes. So all these matters have to be entrusted to some organised force. It is exactly for this purpose that the Border Security Force was brought into existence. It has, gradually, taken up the duties. As far as the contacts are concerned, physically, it is difficult to completely destroy the contacts because there is a small river as a

frontier. One man standing on the bank of this river can, certainly, about something to another man on the other bank. Some of these are inherent risks which we have to take and, at the same time, we are aware of it.

SHRI RANGA : I think, the hon. Minister has in mind the idea of strengthening the Intelligence section of the Border Security Force. I hope the Home Minister will keep that in mind. What steps are being taken to provide these border sign-posts and the demarcation stones that we keep there to demarcate our area at more frequent intervals? On an earlier occasion when I had visited the area, I was told that quite a number of them were being, from time to time, taken away. Our people said that the other side have taken them away. What steps are being taken to place the border sign-posts and the demarcation stones at more frequent intervals in addition to strengthening the Intelligence section of the Border Security Force. We are all beholden to the Border Security Force. They are doing very good work.

SHRI Y. B. CHAVAN : At least in recent times, I have not come across any complaint or information about these border sign-posts, etc. being removed. There were some complaints on the western side, I remember, having dealt with that in the Defence Ministry. On the eastern side, I have not come across any particular thing. Whenever there is any such thing, we certainly take care of it.

SHORT NOTICE QUESTION

INDIAN STANDARDS INSTITUTION

S.N.Q. No. 11. **SHRI RABI RAY :**
SHRI NAMBIAR :
SHRI HEM BARUA :
SHRI S. M. BANERJEE :
SHRI M. L. SONDHI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that on the 8th March, 1968, one of the Deputy Directors of the Indian Standards Institution slapped the secretary of the staff union;

(b) whether there was demonstration by the staff against the action of the Deputy Director;

(c) whether it is also a fact that the staff of the Indian Standards Institution is being harassed by the management of the Indian Standards Institution and their demands agreed to before the Labour Commissioner were not accepted afterwards;

(d) whether it is a fact that the employees of the Indian Standards Institution have not been confirmed even after serving for 8 to 10 years; and

(e) if so, the steps Government propose to take in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) An allegation was received by the Director General I. S. I. from the General Secretary of I. S. I. Employees Union that one of the Directors had slapped him on March 8, 1968.

(b) Yes, there was a demonstration in connection with the allegation referred to above.

(c) No.

(d) No. The employees are generally considered for confirmation after successful completion of the period of probation which varies from one to two years for various grades or an extended period of probation subject to the availability of permanent posts. In the case of grade IV staff, which includes peons, etc., the additional requirement for confirmation is a minimum service of 5 years. There is at present one Chowkidar with 10 years service who could not be confirmed yet due to certain minor shortcomings and is being continued in the hope that he would improve.

(e) Does not arise.

श्री रवि राय : मालूम होता है कि इंडियन स्टैंडर्ड्स इंस्टीट्यूशन एक पापी अफसरों का अड्डा बन गया है। मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या यह जो आई० एस० आई० कर्मचारियों की यूनिशन है और जो उसके जनरल सेक्रेटरी श्री जी० के० श्री-वास्तव हैं उनको 8 मार्च, 1968 को डिप्टी डाइरेक्टर भाटिया साहब ने थप्पड़ मारा था और ताज्जुब की बात यह है कि थप्पड़ मारने के बाद उनको सस्पेंड किया गया और 11

तारीख से वहाँ पर 600 कर्मचारियों की हड़ताल चल रही है लेकिन मंत्री महोदय ने उसके बारे में कोई जिक्र नहीं किया है। मैं उनको बतलाना चाहता हूँ कि इस तरह की बात कोई पहले ही बार हुई हो ऐसा नहीं है। 19 जनवरी को भी अमरनाथ जो कि एक जूनियर असिस्टेंट हैं उनके श्री जे० एन० भाटिया ने थप्पड़ मारा था। फिर उसके बाद जगदीश मिश्र जो कि एक पियन थे उसको भी एक सीनियर आफिसर ने चांटा मारा था। दरअसल मालूम यह देता है कि यूनिशन के लोगों को चुन-चुन कर हैरिस किया जाता है। यह 12 दिन से मंत्री महोदय की ठीक नाक के नीचे वहाँ पर हड़ताल हो रही है और क्योंकि वहाँ पर मनुष्यों के साथ बड़े-बड़े अफसरों द्वारा जानवरों की तरह का व्यवहार किया जाता है मैं मंत्री महोदय से पूछना चाहूँगा कि क्या उन्होंने भाटिया साहब जैसे लोगों को फौरन निकालने की कोई व्यवस्था की है जिन्होंने कि इस तरह से कर्मचारियों के चांटे मारे हैं? क्या उन्होंने कोई जांच इस बारे में की है?

श्री फखरुद्दीन अली अहमद : जो आनरेबुल मੈम्बर ने सवाल पूछे थे उनका जवाब मैं दे चुका हूँ। जिन वाक्यात का उन्होंने जिक्र किया कि फलां फलां को डिप्टी डाइरेक्टर और दूसरे सीनियर अफसरान ने जो कर्मचारियों के तमाचे मारे तो उसकी कोई कम्प्लेंट हमारे पास पेंडिंग नहीं है और कोई हैरिसमेंट बगैरह का सवाल नहीं है। जो अभी 8 तारीख को वाकया हुआ है उसकी बाबत मैंने कह दिया कि एक कम्प्लेंट आई है और आपको सुनकर खुशी होगी कि मैंने सुना है कि वहाँ पर वह स्ट्राइक कोल्ड ऑफ हो गई है और वर्कस इस वक्त अपने काम पर वापिस जा रहे हैं। मैं उम्मीद करता हूँ कि और कोई ऐसा सवाल नहीं पूछा जायेगा जिससे यह जो एक एप्रीमेंट हुआ है उसमें कोई रुकावट आये।

श्री रवि राय : मैं मंत्री महोदय से स्पष्टीकरण चाहूँगा कि क्या वह उन अफसरों के विरुद्ध जांच करवा रहे हैं।

श्री फखरुद्दीन अली अहमद : जो कम्प्लेंट है उसकी इनक्वायरी की जायेगी और अगर यह सर्बित होगा कि किसी की गलती है तो खतावार को सजा भी दी जायेगी ।

श्री रवि राय : इन कर्मचारियों की ओर से जो मांगों की जाती हैं उनके ऊपर क्या सोचा जा रहा है ? क्या यह सही है कि जो वहां आई० एस० आई० में 10-15 बड़े-बड़े अफसर हैं उनके वास्ते कर्मशियल रेट पर मकान का किराया देने पर 5,000 रुपये खर्च कर दिये जाते हैं जब कि यूनियन के लोग 15 प्रतिशत बढ़ोत्तरी की मांग करते हैं तो उमको नहीं माना जाता है ?

दूसरा सवाल यह है कि इन आई० एस० आई० के बड़े अफसरान के लिए 40,000 रुपये ऐयरकंडिशनिंग प्लांट लगाने पर खर्च कर दिये गये लेकिन चूंकि वहां अलग पावर नहीं थी इसलिए पिछली गर्मियों में वह अनयूज्ड पड़ा रहा, व्यवहार में नहीं आया । मैं जानना चाहता हूं कि वहां के कर्मचारियों की जो मांगें हैं उनको पूरा करने के लिए क्या किया जायेगा ?

श्री फखरुद्दीन अली अहमद : जहां तक वर्कर्स की डिमांड्स का ताल्लुक है उनको आई० एस० आई० मैनेजमेंट के पास रक्खा गया था और उनमें आपस में एक फैसला हो गया था और उसके बाद उस एग्रीमेंट पर काम किया जा रहा है । इसलिए कोई जरूरत महसूस नहीं की गई कि हम इसका फैसला कराने के लिए लेबर कमिश्नर के पास जाएं । जो आपस में एग्रीमेंट हुआ है उसमें किराये का भी सवाल है और उसे भी हूब मुताबिक डिमांड के पूरा कर दिया गया है ।

श्री रवि राय : मंत्री महोदय ने अफसरान के लिए 40,000 रुपये खर्च करके जो ऐड ऐयरकंडिशनिंग प्लांट मंगाया गया था और जो व्यवहार में नहीं आता है उसके बारे में जवाब नहीं दिया है ?

श्री फखरुद्दीन अली अहमद : मौजूदा सवाल स्ट्राइक बगैरह के बारे में था जिसका कि जवाब दे दिया गया है । अब अगर माननीय सदस्य इसके लिए अलग से नोटिस देंगे तो मैं जानकारी लेकर दूंगा ।

श्री रवि राय : इधर तो अफसरान द्वारा रुपये की फिजूलखर्ची हो रही है और उधर साधारण कर्मचारियों की जायज मांगों को पूरा नहीं करते हैं ।

SHRI NAMBIAR : Arising out of the answer to (c), that there was no agreement reached before the Labour Commissioner, may I know whether the statement made here that there was an agreement reached before the Labour Commissioner is wrong ? If so, will the subjects which are under discussion be satisfactorily settled conceding the demands of the employees whose Union is already recognised ? Will Government seek the co-operation of the Labour Commissioner if at all necessary ?

SHRI F. A. AHMED : There was the question of recognition of the Union. It was recognised in April 1967.

So far as the demands are concerned, all of them were contained in the charter of demands submitted by the Union. These have been mutually settled between the parties and are being implemented. So far as the agreements are concerned, the question of the Labour Commissioner interfering did not arise because they have been discussed and settled even without the Labour Commissioner's intervention.

SHRI HEM BARUA : This Indian Standards Institution has neither standards nor any discipline. It is an institution where bureaucracy, an occupational nuisance of democracy, rules, and Government are indifferent to the working of the institution. Here is an instance of a legitimate trade unionist who carries on legitimate work for the welfare of the employees having been slapped by one of the Deputy Directors. Government have done nothing against him. In order to stop this nuisance, are Government going to take vigorous steps and root out this nuisance from this institution and bring discipline into it ?

SHRI F. A. AHMED : It is not correct to say that it has neither standards nor discipline. It is working for improving standards.

SHRI HEM BARUA : That is why our standards are falling.

SHRI F. A. AHMED : May I point out that this Institution has done very good work ? On account of that, a large number products manufactured in our country, which bear the ISI mark, are accepted not only, in our country but also abroad as products of first grade quality

On the question of discipline and the allegation made against the officer concerned. I have already said the matter is under inquiry. If any officer be found at fault, suitable action will be taken against him.

SHRI HEM BARUA : What is the inquiry about ? The slapping is a fact.

MR. SPEAKER : Who slapped whom ?

SHRI S. M. BANERJEE : In reply to a supplementary, the hon. Minister stated that his information is that the strike has been called off. Has he personally gone into the causes of the discontent among the employees ? If so, what steps does he propose to take to harmonise the relations between the management and the staff? Has an assurance been given that no employee will be victimised or harassed for going on strike after they were provoked to do so by the Deputy Director who slapped a worker ?

SHRI F. A. AHMED : I have already pointed out that because of my intervention, the matter has been settled and the workers have agreed to go back to work. I hope they will be doing so in the course of the day. I am personally looking into this matter and I hope the hon. Member will not put a question which would make the task difficult. It is our effort to see that good relationship is restored and work resumes smoothly in this institution.

SHRI S. M. BANERJEE : What is the point in asking me not to put a question ? I have already put it and I am not allowed another question. I wanted to know whether a no-victimisation assurance has been given.

SHRI F. A. AHMED : I hope the hon. Member will leave that matter to me.

SHRI M. L. SONDHI : The state of affairs in this Institution is not satisfactory, and it is difficult to agree with the hon. Minister that it is a small incident which should be forgotten. This is a small incident, but if not attended to, can lead to a big incident. If it is an invitation to us to go there and look into the matter, that can be easily done because there is discontent there.

Has he made any inquiry into the nature of the functioning of this office, because there is an impression amongst the employees that the ISI is functioning in a way which encourages a certain control by business and capitalist interests, and it is not functioning as an academic and research-oriented organisation ?

SHRI F. A. AHMED : If the hon. Member has any suggestion to give, I will certainly look into it. But my impression is that the Institute as a whole is working very satisfactorily and work done by it is appreciated not only in our country but abroad.

WRITTEN ANSWERS TO QUESTIONS

राजनीतिक पीड़ित

*779. श्री जगेश्वर यादव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजनीतिक पीड़ितों तथा उनके परिवारों की दयनीय आर्थिक स्थिति की सरकार को जानकारी है; और

(ख) यदि हां, तो सरकार ने उन्हें क्या सहायता दी है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्ठा चरण शुक्ल) : (क) जी हां, श्रीमान । सरकार को मालूम है कि बहुत-से राजनीतिक पीड़ित व उनके परिवार दरिद्र स्थिति में हैं ।

(ख) राजनीतिक पीड़ितों की सहायता तथा पुनर्वास मुख्य रूप से राज्य सरकारों का उत्तरदायित्व है । और उन्होंने उनकी सहायता के लिये योजनायें बनाई हुई हैं जिनके अनुसार उनको पैशन, नकद अनुदान,